

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-512
Appeal-260/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 9(1), New Delhi

.....Applicant

Vs.

Roc (M/s. FAE Automotive Global Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 10.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Puneet Rai, Sr. St. Counsel, Mr. Rishabh Nangia,
Jr. St. Counsel
For the Respondent :
For the RoC : Mr. Aakash Sharma, Adv.

ORDER

Ld. Counsel on behalf of the Income Tax Department is present and sought further time to file the assessment order and demand notice. Time prayed for is granted. Proxy Counsel on behalf of the RoC is present. On the request made by Ld. Counsel on behalf of the Income Tax Department, list the matter on **11.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)